

### IN THE HIGH COURT OF JUD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

### : PRESENT :

THE HON'BLE MR.B.N.JAYA SIMHA: VICE-CHAIRMAN AND
THE HON'BLE MR.D.SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 301 % 87

BETWEEN: -

G. Appa Reo

....APPLICANTS.

1). Union of Andria, sup. by The secretary to Growt. Ministry of Railways, Rail Bhavan, New Delhi

B. Joint secretary (E), Pailway Board, new Delhi

- 3). Greneral manager sauth central Railway, Rail rilayour, Secunderenburd.
- cs). Divisional Railway manager, (BG) South central Railway, secundara's ad!

.....RESPONDENTS.

Application under Section 19 of the Administrative

Tribunals Act, 1985, praying that in the circumstances stated therein the Tribunal will be pleased to stay the operation a the impusioned poweredings bearing suspensed in a no. 15-6-87 pending sin No. 15-6-87 pending sin decimal in 0. A. NO. 301 at 87 percented, to the Toibu nal to call for and powers the according Pertaining to No. E(0)1-86 ISR-10/16. At 15-6-at the god suspendent herein and quash the Sane.

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## (ORIGINAL APPLICATION NO.301 of 1987)

(ORDERS OF THE TRIBUNAL)

The applicant herein questions the order dated 15-4-1987 issued by the Railway Board, Ministry of Railways, retiring the applicant under Rule 2046(h) of the İndian Railway Establishment Code Volume II, as since he had attained the age of 55 years/on 5-9-1981. The applicant was paid three months advance salary in lieu of retirement notice.

- 2. The application was admitted on 28-4-1987 with a direction to post the case forfinal hearing to 10-6-87. Since the learned Standing Counsel for the Central Govt. had agreed to produce the relevant records and the orders of the competent authority, we did not propose to grant any interim stay.
- 3. Neither a Counter is filed nor the records of the review have been produced by the Learned Standing Counsel forthé Department.
- 4. The Learned Counsel for the Applicant presses for issue of interim directions to the respondents to

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#### - page two -

reinstate the applicant to service, pending disposal of the main case. In the mean while, the Standing Counsel for the Railway has brought to our notice that the applicant had made two representations on 22-4-1987 and 29-4-1987 against the order of his retirement in which he has represented to the Railway Board in regard to the hardship caused to him by the order of his retirement. The Railway Board has not been able to deal with these two A representations because of the admission of the application by this Tribunal. He has also contended that the application is liable to be dismissed in limine on the sole ground that the applicant has suppressed this information from the Tribunal in this application. Otherwise, the applicant would not have been admitted on the ground that his representation is pending. Mr. Venkataramanaiah, Counsel for the applicant, on the other hand, argued that there is no statutory appeal provided against an order of premature retire-The order itself does not mention that a representation lies against that order. While he regrets on the failure of the applicant to mention the fact of his representation to the Railway Board, he submitted that

# - page three -

suppression of information to the Tribunal. The therefore, fore, stated that whate he would not press for
any interim order now and the Court would direct the
Railway Board to dispose of the representation made
and the main case may be kept pending for disposal
after the Railway Board has disposed of his representation.

find that the applicant ought to have mentioned about
the submission of his representation to the Railway
Board in the relevant paragraph of the Application.

We should therefore deprecate the conduct of the applicant in this regard. However, we do not at this stage
the propose to go into/merits of the rival contentions as
to the maintainability of the application. The same
will be taken up at the time of final disposal. We will however, at this stage, direct the Railway Board to dispose
of the representations made by the applicant in accordance

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with the Circular instructions of the Railway Board and the Guidelines dated 1-11-1985 within three weeks from the date of receipt of this Order. It is open to the applicant to encash the cheque issued to bim by the Department in respect of three months salary.

along with the impugaeo Order in lieu of the notice.

6. Post the main case before the Tribunal on 22nd July, 1987 for filing of Counter, production of records and final hearing.

(dictated in open Court)

(B. N. JA YAS IMHA) Vice-Chairman

(D.SURYA RAO)
Member(Judl.)

12th June, 1987.

S. P.